

N.K. Vishwakarma Vs Union Of India And Others

Court: Central Administrative Tribunal - Allahabad Bench, Allahabad

Date of Decision: July 25, 2024

Hon'ble Judges: Om Prakash VII, Member (J); Mohan Pyare, Member (A)

Bench: Division Bench

Advocate: M.K. Sharma

Final Decision: Dismissed

Judgement

Om Prakash -VII, Member (J)

1. None present for the applicant in the revised call. Shri M.K. Sharma, learned counsel for the respondents is present.
 2. Today, none is present for the applicant to press this MA No.1747 of 2024 (Restoration Application). It is quite apparent that the applicant has lost interest in pursuing the matter.
 3. Accordingly, MA No.1747 of 2024 (Restoration Application) is dismissed in default and for non-prosecution. No costs.
- All associated MAs stands disposed of.